②

Flag - B

#2581 P.003 /003

GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

ORDERS
Imphal, March 3, 2014

No. 2/62/2013-Leg/L(ii) : In exercise of powers conferred by sub-section (2) of section 36 of the Narcotic Drugs & Psychotropic Substances, Act 1985 and with the concurrence of the Hon'ble Chief Justice of the High Court of Manipur, the Governor of Manipur is pleased to appoint the Session Judge at Column II in the schedule below as the Judge of the Special Court (ND&PS) at column III :-

Schedule

Sl. No.	Sessions Judge	Judge, Special Court (ND&PS)
I	II	III
1.	Sessions Judge, Thoubal	Judge, Special Court (ND&PS), Thoubal
2.	Sessions Judge, Bishnupur	Judge, Special Court (ND&PS), Bishnupur
3.	Sessions Judge, Senapati	Judge, Special Court (ND&PS), Senapati

By orders & in the name of Governor,

(Y. Rameshchandra Singh)
Secretary (Law)
Government of Manipur.

Copy to:
1. The Secretary to the Governor, Raj Bhavan, Imphal
2. The Secretary to Chief Minister, Manipur
3. P.S. to Minister (Law & Legislative Affairs), Manipur
4. APS to Advocate General, Manipur
5. P.S. to Chief Secretary, Government of Manipur
6. The Director General of Police, Manipur
7. The Accountant General, Manipur
8. The Registrar General, High Court of Manipur, Imphal. This has reference to his letter No. HCM/EC-2014/Estt(I)/884 dt. 21-01-2014.
9. All Deputy Commissioners, Manipur / All Superintendents of Police, Manipur
10. The District & Sessions Judge, Thoubal / Bishnupur / Senapati
11. The Judge, Special Court (ND&PS), Manipur
12. The Director of Prosecution, Manipur
13. The Public Prosecutor (District), Manipur
14. The Director of Information and Public Relations, Manipur for kindly publishing the above Notification in the Official Gazette Extra-ordinary and for supply of 10 (ten) copies to the Law Department.
15. All Addl. Public Prosecutor (District), Manipur concerned.
16. The Website Manager, Department of IT, Govt. of Manipur for uploading the above Notification in the Manipur Govt. Website.
17. Guard File.